ITEM NO.15 REGISTRAR COURT. 1 SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR SH. APOORV SINGH

Criminal Appeal No(s). 2715/2026

NANKAWA **Appellant(s)**

VERSUS

STATE OF U.P. **Respondent(s)**

Date : 29-10-2026 This appeal was called on for hearing today.

For Appellant(s) :
Mr. Karan Verma- 4227, AOR
Mr. Shobhit Ahuja, Adv.

For Respondent(s) :
Mr. Adarsh Upadhyay, AOR
Ms. Pallavi Kumari, Adv.
Mr. Shashank Pachauri, Adv.
Mr. Harshit Gupta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Sole respondent is duly represented. Opportunity of the said respondent to file reply has already been declined vide order dated 21.09.2026.

As per office report, digital copies of original records of High Court and Trial Court have been received and the same have already been provided to the Ld. counsels for the parties through email.

Registry to process the matter for listing before the Hon’ble Court, as per rules.

Copy of this Record of Proceeding be furnished to the concerned Ld.Advocate-on-record for information and compliance.

Signature Not Verified
Digitally signed by RUPALI DHYANI
Date: 2026.10.29 16:39:12 IST
Reason:

APOORV SINGH
Registrar

rd